

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 1267 of 2010

[Arising out of Order-in-Original No OIO-06/BRC-I/MP/2010 dated 30.03.2010 passed by Commissioner of Central Excise & ST, Vadodara]

Deepak Nitrite Limited

4/12, GIDC Chemicals Complex, Nandesari,
VADODARA, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor, Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE :

Shri Jigar Shah, Advocate for the Appellant

Shri S.N. Gohil, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10405 / 2020

DATE OF HEARING/ DECISION : 04.02.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**